## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

## T.A. No. 61/9225/2020



This the 13th day of August 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Vivek Sharma	
	Applicant
(Advocate:- Mr. Abhinav Sharma-Not Present)	
<u>Versus</u>	
1. State of Jammu & Kashmir & Ors	
	Respondents
(Advocate: Mr. Sudesh Magotra, learned D.A.G.)	
O R D E R	
[O R A L]	

## (Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.61/9225/2020) arises out of SWP No. 1727/2008, wherein relief is claimed against J&K Industries Limited. This Tribunal does not have jurisdiction in respect of the employees of J&K Industries Limited. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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